To, The Secretary, Central Electricity Regulatory Commission, 7th Floor, World Trade Centre, Tower B, Nauroji Nagar, New Delhi-110029

Subject: Submission of Comments on Draft CERC (Connectivity and General Network Access to the inter-State Transmission System) (Fourth Amendment) Regulations, 2025

Respected Sir,

In pursuance of the public notice issued by the Hon'ble Central Electricity Regulatory Commission (the "Commission") under Section 178(3) of the Electricity Act, 2003 read with the Electricity (Procedure for Previous Publication) Rules, 2005, I hereby submit my comments and suggestions on the Draft Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) (Fourth Amendment) Regulations, 2025 ("Draft Regulations").

The comments are submitted for the kind consideration of the Hon'ble Commission in furtherance of the regulatory objectives and principles governing the inter-State transmission system. It is respectfully prayed that the Hon'ble Commission may take these comments into account while finalizing the Draft Regulations.

Regards

Surya Kant

S.No.	Earlier Regulation	Proposed Regulation	Comments
1.	New Clause	New Clause (6) of Regulation 11A	1. Restrictive for Investors and Financial Viability
		A new Clause (6) shall be added after Clause (5) of	Issue: The regulation severely restricts changes in
		Regulation 11A of the Principal Regulations, as	shareholding, which could deter potential investors,
		under: " (6) Any changes in shareholding pattern	particularly in capital-intensive projects such as
		of the Connectivity grantee upto CoD of the	renewable energy.
		project shall be subject to the following: (a) The	Example: Many renewable energy developers rely on
		promoters of the Connectivity grantee shall not	equity infusions from financial investors, infrastructure
		cede control (where control shall mean the	funds, or strategic partners to meet their funding requirements. Suppose a company secures connectivity
		ownership, directly or indirectly, of more than 50%	but later requires additional capital due to increased
		of the voting shares of such Company or right to	project costs. If an external investor is willing to acquire
		appoint majority Directors) of the Company. (b) In	a controlling stake and infuse fresh capital, this
		case the Connectivity grantee has multiple	regulation would prohibit such a transaction, forcing the
		promoters (but none of the shareholders have	company to either abandon the project or seek high-cost
		more than 50% of voting rights and paid-up share	debt financing.
		capital), the shareholding pattern shall be	
		maintained and cannot be changed upto COD of	Suggestion: The regulation should allow flexibility for
		the project. (c) Any change in shareholding pattern	financial restructuring, subject to conditions ensuring
		other than covered in sub-clauses (a) and (b) shall	project continuity rather than an outright prohibition.
		require prior approval of the nodal agency and	
		shall be filed for information of commission within	2. Limited Flexibility for Business Decisions and M&A
		45 days of such approval. Nodal Agency may allow	Activity
		such application considering the practical	<b>Issue:</b> The inability of promoters to cede control until CoD does not reflect the dynamic nature of the energy
		requirement for change in shareholding (d) In case	sector, where M&A transactions, joint ventures, and
		any change in control or shareholding pattern of	shareholding realignments are frequent.
		the Connectivity grantee is carried out in	

2.	Substitution of Proviso to Regulation 19.2	contravention to sub-clauses (a) to (c) of this Clause, the Connectivity shall be revoked, Bank Guarantee submitted under subclause (c) of Clause (vii) or sub-clause (c) of Clause (xi) of Regulation 5.8 of these regulations shall be encashed, and Conn-BG1, Conn-BG2 and ConnBG3 shall be treated in terms of Regulation 24.2 or <b>Regulation 24.3 of these regulations, as</b> <b>applicable.</b> "	<ul> <li>Example: Suppose Company A has obtained connectivity for a 500 MW solar project but later decides to merge with a larger entity, Company B, to leverage synergies and financial strength. Since Company B will acquire more than 50% shares, this regulation would prohibit the transaction. This restriction may force developers to abandon beneficial M&amp;A transactions that could enhance project viability.</li> <li>Suggestion: The regulation should allow changes in control where the incoming shareholder commits to fulfilling all obligations and maintaining project timelines.</li> <li>Disproportionate Penalty for Violations Issue: The regulation imposes extreme consequences, including revocation of connectivity and encashment of bank guarantees, for any change in shareholding that does not comply with the provisions. This is excessive and could discourage investment.</li> <li>Example: A developer making a minor change in shareholding to accommodate a new financial partner could inadvertently trigger connectivity revocation. This could delay the entire project, affecting power supply commitments, financial closures, and contractual obligations.</li> <li>Suggestion: Instead of immediate revocation, a graded penalty system should be introduced, where first-time violations attract financial penalties or a grace period for compliance correction.</li> <li>Unnecessary Restriction on Flexibility</li> </ul>
۷.	Substitution of Floviso to Regulation 13.2	added in each of the next three financial years	a. Capping additional GNA applicability to <b>four dates</b>
	Provided that such additional GNA quantum to	shall be applicable from a specified date(s) of the	per financial year imposes rigid constraints on STUs
	be added in each of the next three financial years		and intra-State entities.

shall be applicable from a specified date of the	respective financial year subject to a maximum	
respective financial year.	four dates for a year "	<ul> <li>b. The existing provision allowing flexibility in specifying dates is more suited to dynamic power procurement needs.</li> </ul>
		2. Negative Impact on Demand Management & Procurement a. Power demand varies seasonally and
		operationally; limiting GNA changes to four dates may <b>disrupt efficient power planning</b> .
		<ul> <li>b. STUs and distribution licensees may struggle to align procurement with actual demand surges.</li> </ul>
		<ol> <li>Grid Operation Challenges &amp; Congestion Risks</li> <li>a. Restricting GNA applicability to four fixed dates</li> </ol>
		may create congestion and scheduling inefficiencies. The four-date restriction <b>may</b> , lead
		to unnecessary congestion, delayed approvals, and inefficient transmission capacity utilization. A
		more <b>continuous or quarterly allocation</b> <b>mechanism</b> would help balance grid load
		effectively while maintaining flexibility in power procurement.
		b. Does not accommodate unexpected demand variations, renewable energy additions, or outages
		outages. Suggestions
		<ol> <li>Retain the existing flexibility or increase the limit to six to eight dates per year.</li> </ol>
		2. Allow quarterly GNA revisions without a strict cap.

			3. Introduce an <b>exemption mechanism</b> for unforeseen circumstances.
Regulat (except (d) Con Park c corresp station	<b>Station of sub-clause (d) of Clause (1)) of</b> <b>tion 24.6 of the Principal Regulations</b> <b>t sub-clauses(i) and (ii)</b> nnectivity granted to a Renewable Power developer shall be revoked for the bonding capacity, if the generating (s) within the Power park fails to achieve n or before,	"(d) Connectivity granted to a Renewable Power Park developer shall be revoked for the corresponding capacity, if the Connectivity and corresponding GNA has been made effective in terms of Clause (a) of Regulation 22.4 of these regulations and generating station(s) within the Power park fails to achieve COD on or before, "	<ul> <li>A. Increased Burden on Developers Due to GNA Effectiveness Condition <ol> <li>The revised clause ties revocation of connectivity to the effectiveness of both Connectivity and GNA (General Network Access) under Clause (a) of Regulation 22.4.</li> </ol> </li> <li>2. This introduces additional regulatory uncertainty,</li> </ul>
gener exten by t Agener autho	duled date of commercial operation of the ration project as per LOA or PPA as nded or delayed commissioning permitted the Renewable Energy Implementing acy or the distribution licensee or the orized agency on behalf of distribution see, as the case may be.		<ul> <li>as GNA effectiveness depends on factors beyond the developer's control, such as system strengthening, approvals, or grid readiness.</li> <li>3. Developers could face disconnection due to delays in external factors rather than their own inaction.</li> <li>B. Ambiguity Regarding COD Deadline</li> <li>1. The phrase "fails to achieve COD on or before" is incomplete and does not clarify whether extensions or force majeure exemptions apply.</li> </ul>
comme	c months after the scheduled date of ercial operation for generating station(s) set up without LOA or PPA.		<ol> <li>There is no provision for an extension mechanism in case of legitimate project delays (e.g., regulatory approvals, force majeure events like supply chain disruptions).</li> <li>Detrimental Impact on Financing and Investment         <ol> <li>Lenders and investors require assurance that projects will retain connectivity rights. The possibility of automatic revocation due to external GNA-related delays increases financial risk.</li> <li>The clause could discourage private sector</li> </ol> </li> </ol>

	as connectivity revocation could make projects unviable despite significant capital deployment. D. Lack of a Transition Mechanism 1. The amendment does not specify whether developers will have a chance to cure deficiencies before revocation. 2. A structured approach—such as phased warnings, compliance timelines, or an appeals mechanism— would be fairer than direct revocation
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